

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
JABALPUR BENCH  
JABALPUR**

**Original Application No. 128 of 2006**

Jabalpur, this the 18<sup>th</sup> day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman  
Hon'ble Shri A.K. Gaur, Judicial Member

Lakan Singh Maravi,  
S/o. Shri Hriday Singh Maravai,  
Aged 61 years, R/o. 33, Gayatri  
Nagar, Besides Jagannath Temple,  
Raipur (Chhattisgarh)

**Applicant**

(By Advocate – Smt. S. Menon)

**VERSUS**

1. Union of India,  
Through : Secretary,  
Ministry of Finance,  
Department of Economic Affairs,  
New Delhi.
2. National Savings Institute,  
CGO Complex, Seminari  
Hills, Nagpur (Maharashtra),  
Through : Its Director
3. R.N. Singh, Deputy Regional  
Director, National Savings Institute,  
C/o. Director, National Savings  
Institute, Seminari Hills,  
Nagpur.

**Respondents**

(By Advocate – Shri O.P. Namdeo)

**ORDER (Oral)**

**By A.K. Gaur, Judicial Member**

The applicant is claiming second financial up-gradation on the ground that his junior Shri R.N. Singh was given second financial up-gradation in December, 2001. The applicant has approached this Tribunal for redressal of his grievances in the year 2006. No delay



condonation application supported by an affidavit has been filed along with the OA. The Hon'ble Supreme Court in 2000 SCC (L&S) 53, Ramesh Chand Sharma Vs. Udhamp Singh Kamal & Ors., <sup>has</sup> clearly held that time barred application wherein condonation of delay has not been sought should not be admitted and the Tribunal or High Court should not enter into the merits of the case. The present Original Application has been filed after a lapse of more than five years and no reasonable or plausible explanation has been offered for the said delay.

2. Accordingly, we are of the considered view that the application is liable to be dismissed on the ground of laches and delay and the same is dismissed at the admission stage itself.



—Sd—  
(A.K. Gaur)  
Judicial Member

—Sd/—  
(Dr. G.C. Srivastava)  
Vice Chairman

"SA"

प्राप्तिकर्ता रो/व्या..... जबलपुर, दि.....  
प्रतिलिपि अर्थों द्वारा :— 721

- (1) सचिव, उच्च न्यायालय वार एसोसिएशन, जबलपुर
- (2) आवेदक श्री/श्रीमती/कु..... के काउंसल
- (3) दस्तावेज़ श्री/श्रीमती/कु..... के काउंसल
- (4) अधिकारी, रोडवा, जबलपुर न्यायालय  
सूचना एवं अस्वीकार कार्यालयी गाड़ी देव

Shri O.P. Vaidya  
High Court of M.P.  
Jabalpur

उप रजिस्ट्रार

22/7/06

28/7/06

Q

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V E R S U S

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O R D E R (Oral)

By A.K. Gaur, Judicial Member –

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*A.K. Gaur*  
(A.K. Gaur)  
Judicial Member

*Gravita*  
(Dr. G.C. Srivastava)  
Vice Chairman

“SA”

पृष्ठांकन से ओ/व्हा.....जबलपुर, दि.....  
प्रतिलिपि अधो डितः—

- (1) सचिव, उच्च न्यायालय बार एसोसिएशन, जबलपुर *Shri S.Chenoy, H.C.A.B.,*
- (2) आवेदक श्री/प्रीमती/यु. ....के काउंसल *Shri OPVamdeon CJB,*
- (3) प्रवार्ती श्री/प्रीमती/यु. ....के काउंसल *Shri OPVamdeon CJB,*
- (4) ग्रांथाल, के.प्रा., जबलपुर न्यायपीठ

सूचना एवं आवश्यक कार्यवाही हेतु *✓*  
उप रजिस्ट्रार *✓*

*Received  
20/2/06*